THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

I.A. No.1056/2019

Un-numbered Company Appeal (AT) (Insolvency) No.___/2019 (F.No.05.03.2019/NCLAT/UR/279

In the matter of:

M/s Agarpara Co. Ltd.

.... Appellant

Versus

M/s. Agarpara Jute Mills Co. Ltd. & Ors.

.... Respondents

Appearance:

Henna George, Advocate for the Appellant.

26.03.2019

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 05.03.2019 and the Office after scrutiny of the Memo of Appeal on 07.03.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 08.03.2019. The Appellant re-filed the Memo of Appeal on 20.03.2019. It is stated in the Interlocutory Application (IA) that after removing the defects, the appeal could not be refiled within 7 days due to personal difficulty of the Counsel. Hence, there is a delay of 06 days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 27.03.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar